

**HIGH COURT OF TRIPURA  
AGARTALA**

No.F.11(14)-HC/2018/18907

Dated, Agartala, the 30<sup>th</sup> November, 2018

**ADVERTISEMENT**

**(For Recruitment in Grade-III of Tripura Judicial Service)**

Applications are invited from the eligible candidates who have not completed 35 years of age (in case of General candidates) and 38 years of age (in case of Scheduled Tribes and Scheduled Castes candidates) as on the last date fixed for the receipt of applications for filling up of **06(six) vacancies in Grade-III of Tripura Judicial Service** in accordance with the provisions of the Tripura Judicial Service Rules, 2003 (as amended from time to time) in the scale of pay of ₹27700-770-33090-920-40450-1080-44770/- per month plus other allowances as admissible under the Rules in force.

Out of **06** posts, **03** posts are for **UR** category, **02** posts are reserved for **Scheduled Tribes** and **01** post is reserved for **Scheduled Caste**.

**If no suitable candidate is found from the reserved categories as aforesaid, the posts will be filled up by the candidates other than those of the Scheduled Tribes and Scheduled Castes as per Rules.**

**ST/SC candidates of other States should apply as general candidate along with Application fees prescribed for general candidate.**

Applications in Prescribed Format available in the official Website of the High Court of Tripura (<http://thc.nic.in>) along with self attested copies of all certificates/documents, six copies of recent passport size photographs and Bank Draft of ₹500/- (₹250/- in case of **Scheduled Tribes and Scheduled Castes candidates**) payable at Agartala in favour of the Registrar General, High Court of Tripura, Agartala should reach the undersigned on or before **04.01.2019**.

**Belated and incomplete applications will be rejected summarily.**

**Number of posts advertised is likely to be increased.**

A candidate must be a citizen of India as defined in Articles 5 & 6 of the Constitution of India and must be a holder of Degree in Law of a recognized University established by Law in India.

The candidates shall have to appear in a Preliminary Written Examination (Screening test) of objective questions of 100 marks which will cover General Knowledge, Aptitude, English, Constitution of India, Code of Civil Procedure, Code of Criminal Procedure, Transfer of Property Act, Indian Contract Act, Indian Penal Code, Indian Evidence Act, Law of Torts & local laws of Tripura and General category candidates who obtain 60% or more marks and the candidates belonging to Scheduled Castes and Scheduled Tribes who obtain 50% or more marks in the Preliminary Examination shall be eligible for appearing in the Final Written Examination.

Candidates shall have to appear in the Preliminary Written Examination, Final Written Examination and Viva Voce at their own expenses as and when called for. **Mere selection would not per se entitle a candidate to claim appointment.**

Successful candidates in the Final Written Examination shall be called for Interview/Viva Voce. General category candidates who obtain 60% or more marks and candidates belonging to Scheduled Castes/Scheduled Tribes who obtain 50% or more marks in the Final Written Examination shall be eligible for Viva voce. **Due weightage shall be given to the candidates having knowledge in Bengali.**



(S. G. CHATTOPADHYAY)  
REGISTRAR GENERAL  
HIGH COURT OF TRIPURA,  
AGARTALA

# HIGH COURT OF TRIPURA AGARTALA

## Application for the posts in Grade-III of Tripura Judicial Service

Paste one recent self attested passport size photograph here and submit six more copies with the application.

1. Name (IN BLOCK LETTERS) :
2. Present Address :
3. Father's name :
4. Husband's name (in case of married female candidates) :
5. Home Address :
6. Whether Income Tax Assessee? If so, PAN/GIR No. along with copies of Income Tax return for last three years. :
7. Whether Scheduled Castes OR Scheduled Tribes? If so, a certificate to that effect should be furnished for the purpose of concession of age. :
8. Educational qualification with the year of passing, division or class secured in different examinations from HSLC / HSSLC onwards (copy of LL.B pass certificate should be furnished) :
9. Place of birth & Date of birth (According to school final certificate). :
10. Age as on 04.01.2019 (Copy of the Birth Certificate / HSLC or equivalent examination certificate should be furnished). :
11. Special or other qualifications, if any. :
12. Whether married or unmarried? If married, a declaration to the effect that he/she has not more than one wife/husband living. :

13. Whether any Civil or Criminal :  
proceeding is pending against  
the applicant. If so, details of the  
case no. etc.

14. Contact Number :

15. e-mail id, if any :

PLACE :

DATE :

SIGNATURE OF THE CANDIDATE

N.B.

Application stating the above particulars along with the following should reach the office of the Registrar General, High Court of Tripura, Agartala on or before **04.01.2019**.

1. Self attested copy of certificate relating to **Degree in Law** granted by recognised University.
2. Self attested copy of School Final/Madhyamik Examination Certificate relating to **Date of Birth**.
3. Self attested copy of **Caste Certificate** (if applicable).
4. **6 (six)** copies of self attested recent passport size photograph.
5. Bank Draft of ₹500/- (₹250/- in case of Scheduled Tribe and Scheduled Caste candidates) payable at Agartala in favour of the Registrar General, High Court of Tripura, Agartala.
6. In case of application send by post, envelope containing the application should be captioned "Application for appointment in Grade-III of the Tripura Judicial Service."

**HIGH COURT OF TRIPURA  
AGARTALA**

**SYLLABUS OF THE WRITTEN EXAMINATION FOR THE POSTS IN GRADE-III OF  
TRIPURA JUDICIAL SERVICE.**

**SYLLABUS**


**WRITTEN EXAMINATION**

- i) **ENGLISH -100 marks:**
- (a) Essay Writing
  - (b) Precise Writing
  - (c) Grammar etc.
- ii) **GENERAL KNOWLEDGE-100 marks:**
- (a) Objective Type
  - (b) Aptitude Test
- iii) **LAW PAPER-I-100 marks:**
- (a) Constitution of India
  - (b) Code of Civil Procedure
  - (c) Transfer of Property Act
  - (d) Indian Contract Act
- iv) **LAW PAPER-II-100 marks:**
- (a) Indian Penal Code
  - (b) Criminal Procedure Code
  - (c) Indian Evidence Act
  - (d) Law of Torts

**INTERVIEW**

**Interview, Viva-voce – 100 marks.**

**N.B :-** Date of Preliminary examination will be notified in due course.

  
30.11.18  
**(S. G. CHATTOPADHYAY)  
REGISTRAR GENERAL  
HIGH COURT OF TRIPURA,  
AGARTALA.**